



2025:DHC:2955-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ FAO (COMM) 101/2025, CM APPL. 24571/2025 & CM APPL. 24572/2025

PRAVEEN JINDALAppellant

Through: Mr. Manu Sishodia, Adv.

versus

RAMESH CHAND GUPTARespondent

Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

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25.04.2025

1. This appeal is directed against the order dated 16 April 2025 passed by the learned District Judge (Commercial Court), Central Tis Hazari¹, adjudicating an application filed by the appellant under Section 36 (3) of the Arbitration and Conciliation Act 1996². The appellant is directed to deposit 50% of the award amount.

2. After arguing for some time, Mr. Manu Sishodia, learned Counsel for the appellant, seeks leave to withdraw this appeal reserving his right to pray all contentions in substantive Section 34 proceedings pending before the learned Commercial Court.

3. He, however, seeks and is granted six weeks further time to effect deposit in terms of the impugned order.

¹ "the Commercial Court" hereinafter

² "the 1996 Act" hereinafter



2025:DHC:2955-DB



4. The appeal is accordingly disposed of as withdrawn.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

APRIL 25, 2025

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Click here to check corrigendum, if any